

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP (IB) No. 283/Chd/Pb/2021
(Admitted)

IN THE MATTER OF:

Kalpana Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None

For the RP : Ms. Divya Sharma, Advocate

For the Indian Bank : Mr. DP Garg, Advocate

ORDER

It is stated by the learned counsel for the Indian Bank that he does not want to file objections but he will argue the matter about the allegations against the conduct of the RP. It is pointed out by the learned counsel for the Indian Bank that one connected matter is pending for consideration on 22.07.2024 before this Adjudicating Authority and requested for listing the present matter on the said date. At the request of learned counsel for the Indian Bank, let the matter be listed for consideration on 22.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 15, 2024
Priyanka